on the line of IAS, IPS, IFS, IRS etc. to attract talented and super specialist doctors in Government Service and Medical Colleges, as various categories of posts of super specialist doctors are vacant;

- (b) whether the Ministry has received any communication from DoPT in this regard, if so, the action taken thereon; and
- (c) whether Government is going to approach State Governments in this regard to seek their views?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN): (a) and (b) This Ministry has not initiated any proposal for creation of Indian Medical Service and, as such, no specific steps have been taken in this regard. However, Department of Personnel and Training has forwarded two representations; one from Joint Action Council of Service Doctor Organizations dated 14th June, 2014 and another from Shri Jivabhai Ambalal Patel, Ex-MP dated 24th April, 2014 on the subject.

(c) The consultation with the State Governments is a pre-requisite for consideration of the matter as 'Health' is a State subject.

## Progress of Gulbarga and Bidar Airports

\*117.SHRI BASAWARAJ PATIL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of the work progress of Gulbarga and Bidar Airports;
- (b) whether these airports are not operative;
- (c) if so, what are the problems being encountered in this regard; and
- (d) by when flight operations will start from Gulbarga and Bidar Airports?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): (a) to (d) **Gulbarga airport:** Government of India has granted in-principle approval to Government of Karnataka (GoK) for establishment of a Greenfield domestic airport at Gulbarga in June, 2008. GoK has signed the Project Development Agreement (PDA) with M/s Gulbarga Airport Developers Pvt. Ltd. (GADPL). GoK has formally handed over the required land (693 acres) to the Concessionaire. The developer has made efforts to implement the project such as, (i) HT lines have been shifted as per requirement, (ii) Runway work is in the final stages of completion, (iii) sub grade work/taxiway/Apron completed; and (iv) Terminal work is in progress, etc. However, the construction work is held up due to financial problems between the consortium partners. The flight operations from Gulbarga airport depends upon finalization of new concessionaire by GoK, completion of unfinished work and the decision of airlines to flight to Gulbarga.

**Bidar airport:** The airport belongs to Ministry of Defence. On receipt of in principle approval from Indian Air Force (IAF), Ministry of Defence for establishment of Civil Enclave for civil flight operation from Bidar Airforce Station, Government of Karnataka had constructed a pre-fabricated Passenger Terminal Building with capacity to handle 100 peak hour passengers at a time. However, the commencement of civil flight operations could not take place as the airport operator of Rajiv Gandhi International Airport (RGIA), Shamshabad *i.e.* M/s Hyderabad International Airport Ltd. (HIAL) raised objection that development of Bidar Airport for civil flight operations is in contravention of the Concession Agreement entered into between Government of India and M/s HIAL since the proposed Bidar airport is within 150 Kms periphery of the RGIA, Shamshabad. The issue is yet to be resolved. Flight operations from Bidar airport depends upon resolution of these issues.

## **Public Procurement Policy for MSMEs**

\*118.SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Government has a Public Procurement Policy for Micro, Small and Medium Enterprises (MSMEs) under which a minimum share of 20 per cent of the total purchases made by Central Ministries/ Departments/ PSUs has been reserved for MSMEs;
- (b) if so, to what extent this policy is being followed in Railways, Government Departments and in other autonomous and statutory bodies;
- (c) how much procurement has been made from MSMEs by these departments during the last three years; and
- (d) whether Government will enhance the limit to 50% at least and if not, the reasons therefor?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): (a) to (d) Sir. The Public Procurement Policy for Micro and Small Enterprises (MSE) has become effective from 1st April, 2012. However, the provision of 20% procurement of products produced and services rendered by MSEs will be mandatory from 1st April, 2015 for Central Ministries /Departments /Public Sector Undertakings.

As per data available with the Ministry, procurement of ₹ 14442.02 crores, ₹ 12930.62 crores and Rs.3798.59 crores have been made from MSEs by Central Ministries /Departments /Public Sector Undertakings in the year 2011-12, 2012-13 and 2013-14 respectively.